

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT  
NEW DELHI  
IN**

**ORIGINAL APPLICATION NO. 606 OF 2018  
(I.A. No. 163/2021)  
(in respect of State of Punjab)**

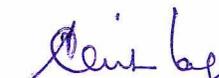
**IN THE MATTER OF:**

**In re: Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental Issues.**

**INDEX**

<b>S. No</b>	<b><u>PARTICULARS</u></b>	<b><u>PAGE NO.</u></b>
1.	Affidavit of KAP Sinha, Chief Secretary to Government of Punjab, on behalf of the State of Punjab in compliance of order dated 28.10.2025 passed by this Hon'ble Tribunal in the above-mentioned matter.	
2.	<b>ANNEXURE –R1</b> Supplementary Compliance Report and Steps taken by the State for Solid Waste Management.	

**Deponent**

  
(KAP Sinha)

Chief Secretary

Government of Punjab

**Place:** Chandigarh

**Date:** ...15.....December, 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT  
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(I.A. No. 163/2021)  
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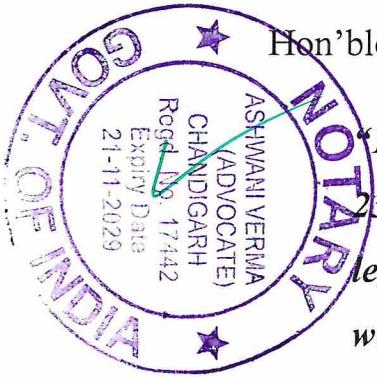
In Re: Compliance of Municipal Solid Waste Management Rules, 2016 and  
other Environmental Issues.

SUPPLEMENTARY STATUS REPORT IN COMPLIANCE OF  
ORDER DATED 28-10-2025 PASSED BY THIS HON'BLE  
TRIBUNAL IN THE ABOVE - MENTIONED MATTER.

I, KAP Sinha, Chief Secretary to Government of Punjab, on behalf of  
Government of Punjab the above-named deponent, do hereby, solemnly affirm  
and state as under:

IT IS MOST RESPECTFULLY SHOWETH:

1. That, on the last date of hearing i.e. 28.10.2025 in OA No.606/2018, this  
Hon'ble Tribunal was pleased to direct as under:



1. *The affidavit of Chief Secretary, Punjab dated 23.10.2025 has been filed. On comparing the table of legacy waste (annexure-1, page 1737) and the gap in waste generation and waste processing in respect of some of the ULBs (annexure-2, page 1760), we find that though in some of the ULBs, the gap exists in daily generation and treatment of solid waste but, in the table of legacy waste, it has been disclosed that no legacy waste exists which creates a doubt about the correctness of disclosures made in the report.*
2. *Learned Counsel for State of Punjab seeks three weeks' time to seek instructions on the disclosures made in the affidavit dated 23.10.2025.*
3. *List on 17.12.2025".*

*Paul*

2. That, Supplementary Compliance Report and Steps taken by the State for improving Solid Waste Management is being submitted and is at ANNEXURE -R1.
3. That, the Deponent seeks three months time for submission of detailed report.
4. That, the State assures the Hon'ble Tribunal that it accords highest primacy to Solid Waste Management and undertakes that it will faithfully abide by all the directions of the Hon'ble Tribunal in this regard.

**Deponent**

*(Handwritten Signature)*  
(KAP Sinha)

Chief Secretary  
Government of Punjab

Place: Chandigarh

Date: 15/12/2025

**VERIFICATION**

Verified that the contents of Para No. 1 to 4 of the above Affidavit are true and correct to my knowledge as derived from official record. No part of the above affidavit is false and nothing material has been kept concealed or suppressed therein.

**Deponent**

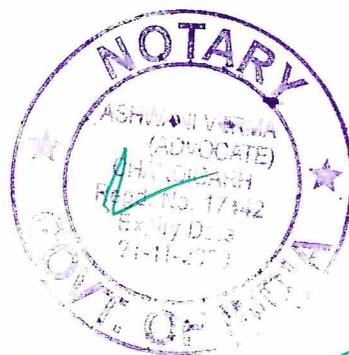
*(Handwritten Signature)*  
(KAP Sinha)

Chief Secretary  
Government of Punjab

Place: Chandigarh

Date: 15/12/2025

Identified the deponent/executor  
who has Signed/Thumb  
Marked in my presence  
*(Handwritten Signature)*  
Signature



ATTESTED AS IDENTIFIED  
ASHWANI VERMA, ADVOCATE  
NOTARY, Chandigarh

12370

21 5 DEC 2025

**SOLID WASTE MANAGEMENT**

Supplementary Compliance Report (as on 15<sup>th</sup> December, 2025) of Solid Waste Management in compliance of orders dated 28-10-2025 of the Hon'ble National Green Tribunal in OA No.606/2018 (I.A. No. 163/2021).

Hon'ble NGT had passed the following directions regarding Solid Waste Management vide its last orders dated 28-10-2025:

- 1. The affidavit of Chief Secretary, Punjab dated 23.10.2025 has been filed. On comparing the table of legacy waste (annexure-1, page 1737) and the gap in waste generation and waste processing in respect of some of the ULBs (annexure-2, page 1760), we find that though in some of the ULBs, the gap exists in daily generation and treatment of solid waste but, in the table of legacy waste, it has been disclosed that no legacy waste exists which creates a doubt about the correctness of disclosures made in the report.*
- 2. Learned Counsel for State of Punjab seeks three weeks' time to seek instructions on the disclosures made in the affidavit dated 23.10.2025.*
- 3. List on 17.12.2025.*

**STATUS REPORT & STEPS TAKEN BY THE STATE**

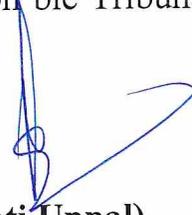
- 1) In compliance of the directions of Hon'ble Tribunal, Department of Local Government, Punjab has taken cognizance regarding ULBs that have reported the complete legacy waste remediation but where certain discrepancies in waste generation and processing have been pointed out by this Hon'ble Tribunal.
- 2) In this regard, the Department undertook a thorough review with all 132 Urban Local Bodies (**Annexure -1**) that have reported (25<sup>th</sup> October, 2025) the complete legacy waste remediation. For assessing the ground situation of waste management in these ULBs, third party verification has been carried out by team of ex-servicemen deployed from Punjab Ex-Servicemen Corporation (PESCO).

- 3) The team observed that some quantity of unprocessed waste was found accumulated in 39 ULBs in which gap in waste generation and processing was pointed out by the Hon'ble Tribunal. This unprocessed waste accumulated due to factors including workers' strikes, electricity outages, machinery breakdowns and repairs, and adverse weather conditions such as heavy rains and floods. The ULBs have earlier remediated the legacy waste completely and this unprocessed waste accumulated which is processed at regular intervals. The ULBs were not considering this unprocessed waste as legacy waste as principally and operationally, Legacy Waste refers to old municipal solid waste (without segregation or treatment) lying in dumpsites over several years.
- 4) Now, this accumulated waste in 27 ULBs (**Annexure -2**) has been processed by deploying additional SWM machinery and manpower and presently there is no gap in waste generation & processing. In remaining 12 ULBs, processing of accumulated unprocessed waste is underway and will be completed in next 2-3 months.
- 5) Furthermore, Chief Secretary to the Government of Punjab has taken full cognizance of the observations of the Hon'ble Tribunal and has expressed concern regarding gaps in waste generation and processing. Accordingly, written directions have been issued to all Commissioners of Municipal Corporations and all Additional Deputy Commissioners to ensure compliance with the SWM Rules, 2016, and the directions of the Hon'ble NGT (**Annexure -3**).
- 6) In addition, review meetings have also been convened at the Government level with all Municipal Commissioners, Additional Deputy Commissioners and Executive Officers of the Urban Local Bodies on 12<sup>th</sup> November, 05<sup>th</sup> December & 11<sup>th</sup> December 2025 and written directions have been issued to the ULBs to expedite the waste management for ensuring no gap in waste generation and processing and to complete the processing of accumulated unprocessed waste immediately.
- 7) The Department undertakes to regularly monitor the processing of waste generation and conduct periodic third-party audits through ex-servicemen



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monitors to ensure that the directions of the Hon'ble Tribunal are complied with in letter and spirit.



**(Deepti Uppal)**

Special Secretary to Government of Punjab  
Department of Local Government  
cum Chief Executive Officer,  
PMIDC & PWSSB, Chandigarh

Dated: 15/12/2025

**132 ULBs**

(where 100% Legacy Waste Remediation status was submitted in last Affidavit dated 25-10-2025)

Sr. No.	District	ULB Name	Total Legacy Waste	Legacy Waste Remediated
			MT	MT
1	Corporation	Bathinda MC	353000	353000
2		Hoshiarpur MC	120600	120600
3		Moga MC	120000	120000
4		Batala MC	33608	33608
5		Pathankot MC	56000	56000
6		Abohar MC	50400	50400
7		Kapurthala MC	97820	97820
8		Phagwara MC	58000	58000
9	Amritsar	Rayya	1950	1950
10	Amritsar	Majitha	250	250
11	Amritsar	Raja Sansi	0	0
12	Amritsar	Ramdass	0	0
13	Amritsar	Baba Bakala	400	400
14	Barnala	Tapa	300	300
15	Barnala	Dhanaula	0	0
16	Barnala	Bhadaur	800	800
17	Barnala	Handiaya	1991	1991
18	Bathinda	Maur	0	0
19	Bathinda	Raman	0	0
20	Bathinda	Talwandi sabo	18000	18000
21	Bathinda	Mehraj	0	0
22	Bathinda	Goniana	11600	11600
23	Bathinda	Bhucho Mandi	1690	1690
24	Bathinda	Bhai Roopa	0	0
25	Bathinda	Bhagta Bhai	0	0
26	Bathinda	Kot Shamir	0	0
27	Bathinda	Lehra Mohabbat	0	0
28	Bathinda	Kotha Guru	0	0
29	Bathinda	Nathana	0	0
30	Bathinda	Kotfatta	525	525
31	Bathinda	Maluka	0	0
32	Bathinda	Sangat mandi	0	0
33	Faridkot	Kotkapura	15000	15000
34	Fatehgarh Sahib	Sirhind	2300	2300
35	Fatehgarh Sahib	Bassi Pathana	200	200
36	Fatehgarh Sahib	Amloh	4020	4020
37	Fatehgarh Sahib	Khamano	0	0
38	Fazilka	Arniwala	3640	3640
39	Ferozepur	Ferozepur	6500	6500
40	Ferozepur	Zira	350	350
41	Ferozepur	Talwandi Bhai	450	450
42	Ferozepur	Guru Har sahai	4000	4000
43	Ferozepur	Mallanwala Khas	500	500
44	Ferozepur	Makhu	1850	1850
45	Ferozepur	Mudki	650	650
46	Ferozepur	Mamdot	936	936
47	Gurdaspur	Dina Nagar	22000	22000

Sr. No.	District	ULB Name	Total Legacy Waste	Legacy Waste Remediated
			MT	MT
48	Gurdaspur	Quadian	10800	10800
49	Gurdaspur	Dhariwal	12850	12850
50	Gurdaspur	Sri Hargobindpur	390	390
51	Gurdaspur	Dera Baba Nanak	800	800
52	Gurdaspur	Fatehgarh Churian	13000	13000
53	Hoshiarpur	Mukerian	750	750
54	Hoshiarpur	Dasuya	1000	1000
55	Hoshiarpur	UrmarTanda	15000	15000
56	Hoshiarpur	Talwara	25	25
57	Hoshiarpur	Garhshankar	16200	16200
58	Hoshiarpur	Mahilpur	75	75
59	Hoshiarpur	Haryana	3600	3600
60	Hoshiarpur	Garhdiwala	2100	2100
61	Hoshiarpur	Sham Chaurasi	2500	2500
62	Jalandhar	Nakodar	1200	1200
63	Jalandhar	Kartarpur	0	0
64	Jalandhar	Phillaur	8190	8190
65	Jalandhar	Adampur	650	650
66	Jalandhar	Bhogpur	12000	12000
67	Jalandhar	Goraya	6000	6000
68	Jalandhar	Nurmahal	1800	1800
69	Jalandhar	Shahkot	1000	1000
70	Jalandhar	Lohian Khas	4500	4500
71	Jalandhar	Bilga	400	400
72	Jalandhar	Alawalpur	0	0
73	Jalandhar	Mehatpur	900	900
74	Kapurthala	Sultanpur Lodhi	12500	12500
75	Kapurthala	Bhulath	1500	1500
76	Kapurthala	Begowal	600	600
77	Kapurthala	Dhilwan	6000	6000
78	Kapurthala	Nadala	550	550
79	Ludhiana	Jagraon	20000	20000
80	Ludhiana	Raikot	16150	16150
81	Ludhiana	Doraha	27500	27500
82	Ludhiana	Sahnewal	6250	6250
83	Ludhiana	Samrala	23000	23000
84	Ludhiana	Mullanpur Dakha	6257	6257
85	Ludhiana	Payal	13500	13500
86	Ludhiana	Maloud	1450	1450
87	Malerkotla	Ahmedgarh	2230	2230
88	Malerkotla	Amargarh	3480	3480
89	Mansa	Mansa	78610	78610
90	Mansa	Sardulgarh	33000	33000
91	Mansa	Bareta	80	80
92	Mansa	Boha	0	0
93	Mansa	Joga	0	0
94	Moga	Bagha purana	300	300
95	Moga	Dharamkot	120	120
96	Moga	Fatehgarh Panjtoor	50	50
97	Moga	Kot isse Khan	50	50
98	Moga	Nihal Singh Wala	170	170
99	Moga	Badhni Kalan	150	150
100	Mohali	Naya Gaon	0	0
101	Mohali	Kurali	150	150
102	Mohali	Dera Bassi	0	0
103	Mohali	Banur	8879	8879
104	Mohali	Gharuan	0	0

Sr. No.	District	ULB Name	Total Legacy Waste	Legacy Waste Remediated
			MT	MT
105	Muktsar	Gidderbaha	28000	28000
106	Pathankot	Sujanpur	0	0
107	Pathankot	Narot Jaimal Singh	0	0
108	Patiala	Nabha	40000	40000
109	Patiala	Samana	6000	6000
110	Patiala	Patran	6000	6000
111	Patiala	Sanaur	536	536
112	Patiala	Ghagga	35272	35272
113	Patiala	Bhadson	700	700
114	Patiala	Ghanaur	300	300
115	Patiala	Adda Devigarh	100	100
116	Roopnagar	Ropar	750	750
117	Roopnagar	Nangal	35810	35810
118	Roopnagar	Morinda	740	740
119	Roopnagar	Anandpur Sahib	10	10
120	Roopnagar	Chamkaur Sahib	300	300
121	Roopnagar	Kiratpur Sahib	45	45
122	Sangrur	Sangrur	8174	8174
123	Sangrur	Sunam	38500	38500
124	Sangrur	Dhuri	18896	18896
125	Sangrur	Longowal	2306	2306
126	Sangrur	Moonak	350	350
127	Sangrur	Dirba	380	380
128	Sangrur	Khanauri	350	350
129	Sangrur	Cheema	0	0
130	Tarn Taran	Patti	2000	2000
131	Tarn Taran	Bhikhi Wind	5200	5200
132	Tarn Taran	Khemkaran	3200	3200

## 27 ULBs: Status of Processing of accumulated Unprocessed Waste

Sr. No.	District	ULB Name	Accumulated Unprocessed Waste	
			Unprocessed Qunatity (MT)	Processed Quantity (MT)
1	Sangrur	Khanauri	6	6
2	Sangrur	Moonak	15	15
3	Sangrur	Dirba	18	18
4	Barnala	Bhadaur	20	20
5	Barnala	Tapa	25	25
6	Patiala	Bhadson	35	35
7	Moga	Fatehgarh Panjtoor	60	60
8	Barnala	Handiaya	70	70
9	Moga	Kot isse Khan	70	70
10	Kapurthala	Kapurthala MC	79	79
11	Moga	Dharamkot	90	90
12	Ludhiana	MullanpurDakha	100	100
13	Kapurthala	Sultanpur Lodhi	110	110
14	Patiala	Nabha	115	115
15	Tarn Taran	Khemkaran	134	134
16	Malerkotla	Ahmedgarh	135	135
17	Tarn Taran	Bhikhi Wind	179	179
18	Ludhiana	Maloud	200	200
19	Gurdaspur	Dina Nagar	310	310
20	Ludhiana	Payal	350	350
21	Hoshiarpur	Hoshiarpur MC	450	450
22	Faridkot	Kotkapura	470	470
23	Ludhiana	Doraha	590	590
24	Sangrur	Sunam	810	810
25	Ludhiana	Samrala	850	850
26	Ludhiana	Sahnewal	1800	1800
27	Tarn Taran	Patti	2000	2000
<b>Total</b>			<b>9091</b>	<b>9091</b>



No. PMIDC/SWM/2025/.....8955-56

Dated: 21-11-2025

To

(Through E-mail only)

1. All the Commissioners, Municipal Corporations in Punjab.
2. All the Additional Deputy Commissioners, (G/UD) in Punjab

Subject: Compliance of Solid Waste Management Rules, 2016 and order of Hon'ble NGT in O.A. no. 606/2018.

Ref.: Hon'ble NGT order dated 28.10.2025 in NGT O.A no. 606/2018 (copy attached)

Kindly refer to the above. In the last hearing dated 28-10-2025, the Hon'ble NGT observed non-compliance with the Solid Waste Management Rules, 2016, in the ULBs of Punjab. The Hon'ble NGT has issued directions for submitting a supplementary affidavit by the Chief Secretary, Government of Punjab, before the scheduled next hearing.

2. The next date of hearing is scheduled on 17-12-2025.
3. In this regard, immediate attention is required to ensure strict compliance with the provisions of the Solid Waste Management Rules, 2016, the Punjab Solid Waste Management and Cleanliness & Sanitation Byelaws 2020, SoPs for SWM and relevant instructions have also been issued by this office from time to time.
4. I am directed to request you to kindly ensure compliances of SWM Rules 2016, order of Hon'ble NGT and to take immediate necessary action as under: -
  - I. Attain and sustain source segregation of solid waste and segregated door-to-door waste collection & transportation to waste-processing facilities.
  - II. 100% Processing of daily solid waste generated.
  - III. Legacy waste remediation and no enhancement in quantum of legacy waste.
  - IV. No garbage burning.
  - V. All SWM facilities / Machineries / Equipments to be made functional.

Encl: As Above

21/11/2025  
Dr Naresh K. Bhardwaj  
Addl. Project Director (SWM)  
PMIDC, Deptt. of Local Govt. Punjab  
Chandigarh

Endst. No. PMIDC/SWM/2025/.....8957

Dated: 21-11-2025

A copy of the above is forwarded to the all the Executive Officers, MCs/NPs in Punjab for information and necessary action.

CC:

1. PS/ ACS for kind information of ACS, Local Government.
2. EA/CEO for kind information of CEO/PMIDC.

21/11/2025  
Dr Naresh K. Bhardwaj  
Addl. Project Director (SWM)  
PMIDC, Deptt. of Local Govt. Punjab  
Chandigarh

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 606/2018  
(I.A. No. 20/2025, I.A. No. 539/2025,  
I.A. No. 299/2024, I.A. No. 163/2021)  
**(In Respect of State of Punjab)**

Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues

Date of hearing: 28.10.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondents: Mr. Tejveer Singh, ACS, LG (Through VC) with Mr. Bhuvnesh Satija & Mr. Udit Sharma, Advs. for the State of Punjab  
Mr. Naginder Benipal & Mr. Ankit Siwach, Advs. with Ms. Deepti Uppal (Through VC), CEO, PMIDC  
Ms. Saurabh Balwani, Adv. for CPCB (Through VC)

**ORDER**

1. The affidavit of Chief Secretary, Punjab dated 23.10.2025 has been filed. On comparing the table of legacy waste (annexure-1, page 1737) and the gap in waste generation and waste processing in respect of some of the ULBs (annexure-2, page 1760), we find that though in some of the ULBs, the gap exists in daily generation and treatment of solid waste but, in the table of legacy waste, it has been disclosed that no legacy waste exists which creates a doubt about the correctness of disclosures made in the report.
2. Learned Counsel for State of Punjab seeks three weeks' time to seek instructions on the disclosures made in the affidavit dated 23.10.2025.
3. List on 17.12.2025.

4. For the State of Karnataka, the matter be listed on 30.10.2025 as per the earlier direction.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 28, 2025  
Original Application No. 606/2018  
(I.A. No. 20/2025, I.A. No. 539/2025,  
I.A. No. 299/2024, I.A. No. 163/2021)  
**(In Respect of State of Punjab)**